

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1689 of 2016

1. Savitri Devi
2. Sunayna Devi
3. Sanjay Kumar **Petitioner(s)**
Versus
State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the petitioner : Mr. Amit Kumar, Advocate.
For the State : A.P.P.
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3/25.06.2020 The case is at the evidence stage and charge was framed way back in March, 2019.

Learned counsel for the petitioners, in view of the advance stage of the trial, seeks permission to withdraw this criminal miscellaneous petition with a liberty to raise all the points, which have been raised in this application, at an appropriate stage.

Prayer is allowed.

This case is permitted to be withdrawn with the aforesaid liberty without entering into the merits of this case.

(Ananda Sen, J)